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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-886/2003

New Delhi this the 2nd day of April, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Bijender Dahiya,
S/o late Sh. Parmanand,
R/o Village Tihara Khurd,
Tehsil & District Sonepat,
Haryana 131 022. Applicant

(through Sh. Rakesh Dahiya with Sh. Ajay Pal, Advocate)

Versus

1. Union of India,
Ministry of Communication,
Department of Posts,
New Delhi.
2. The Director General of Post,
Dak Bhawan,
New Delhi.
3. The Superintendent of Post
Azadpur Post Office,
Azadpur Mandi,
New Delhi.
4. The Chief Post Master General,
Meghdoot Bhawan,
Karol Bagh,
New Delhi. Respondents

ORDERR (ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. The applicant Bijender Dahiya the eldest son of a deceased government employee is aggrieved by the non-consideration and non-appointment of the applicant on compassionate grounds in place of his father who died in harness on 28.12.1999.

3. Learned counsel for the applicant submits that the applicant has submitted 4 representations



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placed at Annexure A-5 Collectively and till now there is no reply or response from the respondents. The applicant seeks the following reliefs in this OA:-

- "(a) direct the respondents to appoint the applicant on extreme compassionate ground to any appropriate post under Respondent No.2; and
- (b) pass such other and further orders as this Hon'ble Tribunal may deem fit and proper."

4. After hearing the learned counsel for the applicant and on a consideration of the matter and in the interests of justice, the OA is disposed of at the admission stage itself with the following directions:-

- (i) The respondents are directed to examine the aforesaid representations treating the grounds taken by the applicant in the present OA also as additional grounds on their merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this order.



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(iii) In case any grievance survives further thereafter the applicant is granted liberty to approach the Tribunal in appropriate fresh original proceedings, if so advised, in accordance with law.

5. O.A. is disposed of as above.

6. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

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